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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2577/2004

This the 31st day of March 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Pradeep Kumar Jain,
S/o Late Sh. P.D.Jain,
H.No. 584, Sector-5, Avas Vikas Colony,
(Sikndra)
Agra.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

Union of India and others through

1. The General Manager,
Northern Central Railway,
Allahabad.
2. The DRM,
Agra Division,
Agra Cantt. UP.

(By Advocate: Sh. R.L.Dhawan)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

OA is taken up for hearing for final disposal today on the request of the counsel for the parties. Counsel for respondents stated that the counter to the OA has been filed by him yesterday vide Dy.No.2391. The same has not been placed on record. Registry shall do it now.

2. Counsel for applicant has submitted that the question of law and fact which arise for determination in this OA have been adjudicated upon by this Tribunal in OA-523/04, 524/04, 525/04 and 1029/04, copy of which has been filed along with MA-539/2005. Counsel for applicant has submitted that the facts of the present case and the case which was decided by the order dated 29.10.2004 in the abovementioned OAs were exactly similar. Counsel for

Leave to file

respondents agrees with it and joins him in making prayer that the present OA be also disposed of in terms of the order passed by the Tribunal on 29.10.2004 in the abovementioned OAs.

3. We agree with the submissions made on behalf of the parties and dispose of this OA in terms of the ^{Order of 16/10/04} Tribunal dated 29.10.2004 passed in OA-523/2004, 524/2004, 525/2004 and 1029/2004 leaving the parties to bear their own costs. Order dated 29.10.2004 shall be part of the order. The order be implemented within two months from the date of receipt of the copy of the order. OA stands disposed of in above terms.

S.K. NAIK
(S.K. NAIK)
Member (A)

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M.A. KHAN
(M.A. KHAN)
Vice Chairman (J)